

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2017 in Civil Appeal No(s). 14080/2015

U.P.S.R.T.C. & ANR.

Appellant(s)

VERSUS

ARCHANA TIWARI & ORS.

Respondent(s)

(For deletion of the name of respondent)

Date : 14/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Appellant(s) Ms.Nupur,Adv.
 Ms. Garima Prashad,Adv.

For Respondent(s)
 Mr. Sudhir Mendiratta,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the office report dated 23rd January,2017.

Interlocutory Application No.2 for deletion of the name of respondent No.4 is allowed. The name of respondent No.4 is deleted from the array of parties at the risk and peril of the appellants.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master